

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) Nos. 74 & 75 of 2019

IN THE MATTER OF:

Haldia Petrochemicals Ltd.

...Appellant

Versus

**M/s. Nagarjuna Oil Corporation
Ltd. & Anr.**

...Respondents

Present:

For Appellant :

**Mr. Shabysachi Chaudary, Ms. Vanita Bhargava,
Mr. Aseem Chaturvedi, Mr. Tridib Bose and Mr.
Shivank Diddi, Advocates**

For 1st Respondent: Mr. Goutham Shivshankar, Advocate

For 2nd Respondent : Mr. Sudarsh Menon, Advocate

O R D E R

08.07.2019 Learned counsel appearing on behalf of the Appellant prays for and is allowed 2 weeks' time to file rejoinder to the reply-affidavit filed by 2nd Respondent. 'Liquidator' is also allowed 2 weeks' time to inform the development which may have taken in the meantime.

Post the case 'for orders' on 23rd July, 2019.

Until further orders, the interim order passed on 6th May, 2019 shall continue.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/ns/gc